

BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA.

ORIGINAL APPLICATION NO.156/2024/EZ.

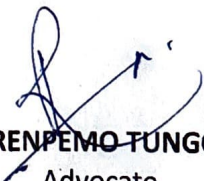
IN THE MATTER OF:

NEWS ITEM TITLED "PLASTIC WASTE DEPOSITS IN DOYANG DAM TO ADVERSELY IMPACT HUMAN AND WILDLIFE" APPEARING IN NAGALAND TRIBUNE DATED 02.06.2024.

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2.	Annexure-1 A copy of reply received from NGT Judicial Section	4
3.	Annexure-2 A copy of Registration confirmation received from NGT.	5

Filed on : 06.12.2024
Wokha

Filed by,


K. RENPEMO TUNGOE
Advocate
Wokha; Nagaland.

**BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA.**

ORIGINAL APPLICATION NO.768 OF 2024.

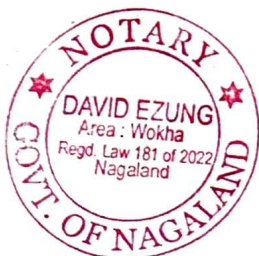
IN THE MATTER OF:


NEWS ITEM TITLED "PLASTIC WASTE DEPOSITS IN DOYANG DAM TO ADVERSELY IMPACT HUMAN AND WILDLIFE" APPEARING IN NAGALAND TRIBUNE DATED 02.06.2024.


REPLY ON BEHALF OF DEPUTY COMMISSIONER, WOKHA NAGALAND i.e. RESPONDENT NO.4.

1. That, in compliance to the National Green Tribunal, Eastern Zone Bench, Kolkata, Order dated 09.09.2024, a counter-affidavit in reply was prepared and the same was send to National Green Tribunal, Judicial Section, email id-ngltjudicial-kolkata@gov.in, dated 2nd October, 2024.
2. Again on 3rd October 2024, a reply received vide email id-ngltjudicial-kolkata@gov.in, from National Green Tribunal, Judicial Section. directing this office to make the filing of the counter-affidavit through e-filing in National Green Tribunal portal.
3. On 5th October 2024, in compliance to the letter, dated 03rd Oct, 2024, this office has made the e-filing of the counter-affidavit and during the process of filing, the confirmation for successful registration of account was inadvertently mistook as successful filing of affidavit.
4. That, in the light of the above submissions the answering respondent seek apology from the Tribunal for inadvertent mistake and failing to represent through a Counsel on the scheduled hearing on 21.11.2024.

Regd. No. 1583/24
 Date 06/12/2024




 DAVID EZUNG
 Advocate & Notary Public
 Wokha


 (VINEET KUMAR) IAS
 Deputy Commissioner
 Deputy Commissioner
 Wokha, Nagaland

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(2)

**BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA.**

ORIGINAL APPLICATION NO.156/2024/EZ.

IN THE MATTER OF:

NEWS ITEM TITLED "PLASTIC WASTE DEPOSITS IN DOYANG DAM TO ADVERSELY IMPACT HUMAN AND WILDLIFE" APPEARING IN NAGALAND TRIBUNE DATED 02.06.2024.

AFFIDAVIT

I Shri Vineet Kumar (IAS), aged about 39 years, S/o

R. B. Prasad

R/O

Wokha

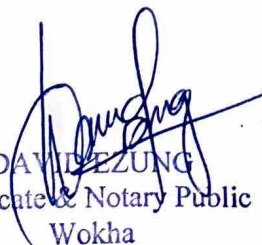
And presently serving as the Deputy Commissioner, Wokha, Nagaland do hereby solemnly affirm on oath and state as under:

1. That, I am the answering respondent in the OA No 156/2023/EZ whose office has been arrayed as Respondent No.4 and I am well conversant with the facts and circumstances of the case and as such competent to swear this affidavit.
2. That the accompanying reply may be read part and parcel of the present affidavit as I am competent to swear this affidavit.
3. That the accompanying reply have been drafted and filed under my instructions and authority and the contents thereof are true and correct on the available records and documents and the contents of the same are read over and explained to me and are not repeated herein for the sake of brevity.




DEPONENT

**Deputy Commissioner
Wokha, Nagaland**



DAVID EZUNG
Advocate & Notary Public
Wokha

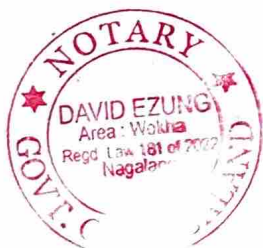
VERIFICATION

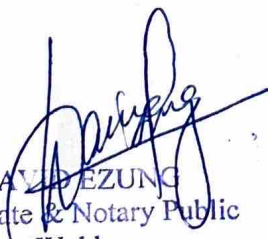
Verified at Wokha, Nagaland on this 6th day of December 2024 that the contents of the above affidavit are true to the best of my knowledge information and belief and no part of it is false and nothing material has been concealed therefrom.

Place :- **Wokha, Nagaland.**

Dated :- 06.12.2024


DEPONENT
Deputy Commissioner
Wokha, Nagaland




DAVID EZUNG
Advocate & Notary Public
Wokha

Annex - I (4)

Madam/ Sir Kindly find herewith the file attached with this mail. Regards & thanks O/o the Deputy Commissioner, Wokha, Nagaland 797111



DC Wokha
09436089493, 797111

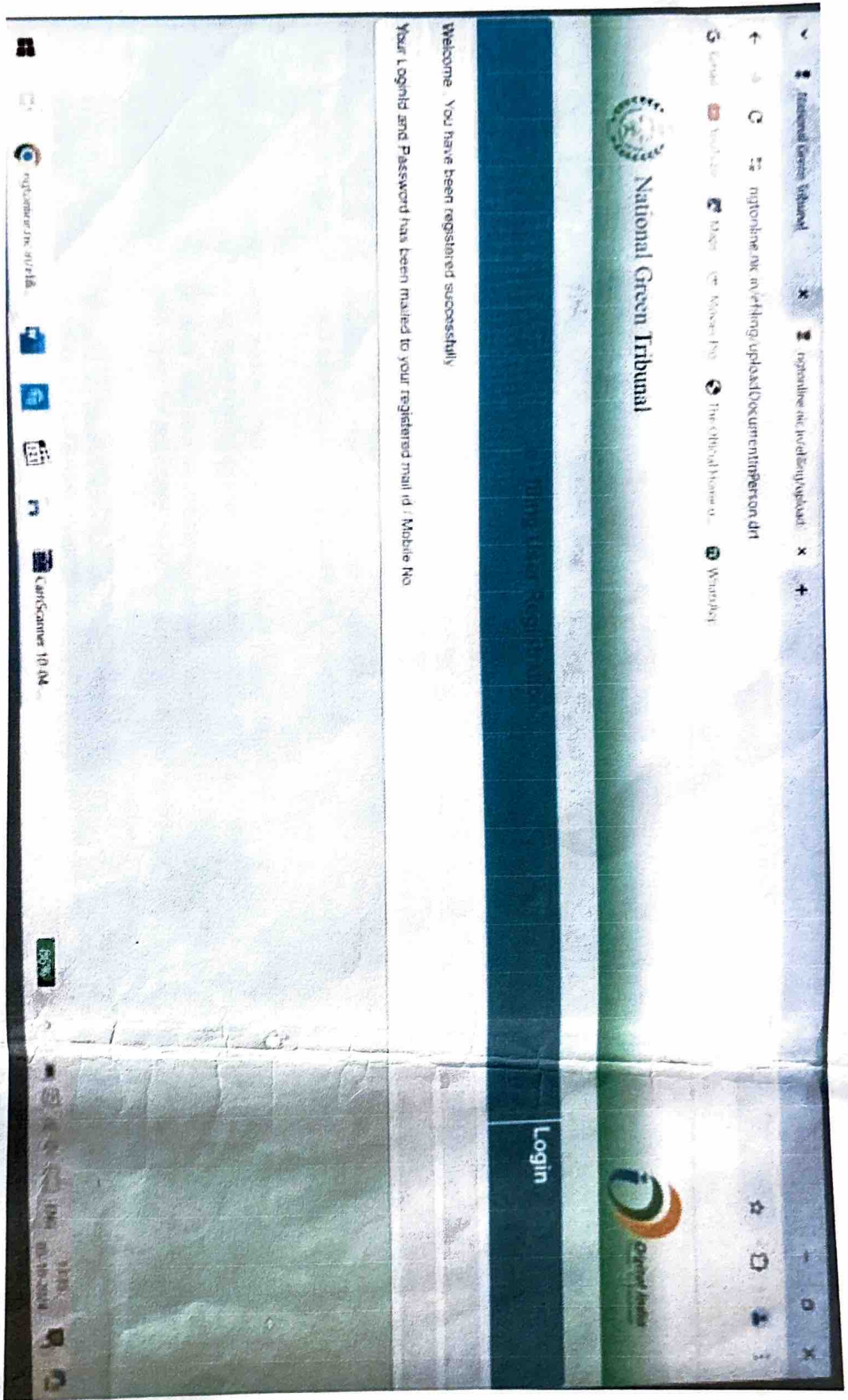
From: "Judicial Section" <njjudicialkokhata@gov.in>
To: DC Wokha <dcwok-ngl@gov.in>
Sent: Thursday, October 3, 2024 11:57:12 AM
Subject: Re: Reply to Notice in compliance to OA NO 156/2024/EZ Order-Reg

Sir,

You are requested that affidavit should be file through E-filing.

Regards/sir

Judicial Section न्यायिक अड्डा
National Green Tribunal / राष्ट्रीय हरित अधिकरण,
Eastern Zone Bench / पूर्वी क्षेत्रीय न्यायाधीन,
New Town, Kolkata / न्यू टाउन कोलकाता - 700161
Ph/फोन: 033 2324 0089
Email: njjudicialkokhata@gov.in



5th

Annexure - 2.

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VAKALATNAMA

**BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA.**

ORIGINAL APPLICATION NO. 766 OF 2024.

IN THE MATTER OF:

News item titled "Plastic waste deposits in Doyang Dam to adversely impact human and wildlife" appearing in Nagaland Tribune dated 02.06.2024.

KNOW ALL to whom these presents shall come that I/We Shri. Vineet Kumar (IAS) Deputy Commissioner Wokha do hereby appoint K.Renpemo Advocate, Enrollment number 310 of 2011 to be my/our Advocates in the above noted case and authorize them:

To act, appear and plead in the above noted case in the Court or in any other Court in which the same may be tried or heard and also in the Appellate Court including High Court subject to payment of fees separately for each court by me.

To sign, file, verify and present pleadings, appeals, cross objection or petitions for executions. Review, revision, withdraw, compromise or other petitions or affidavits or other documents as may be declared necessary or proper for the execution of the said case in all the stages subject to payment of fees for each stage.

To file and take back documents, to admit and or deny the documents of opposite party Submit to arbitration any differences or disputes that may arise touching or in any matters relating to the said case.

To take execution proceedings, To deposit draw and receive moneys, cheques, cash and grant receipts thereof and to all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case.

To appoint and instruct other legal practitioner or person authorizing him to exercise the power and authority hereby conferred upon the Advocate whatever he may think fit to do so and sign the power of attorney.

And I, the undersigned, do hereby agree to ratify and confirm all acts done by the Advocates or those substitute in the matter as my own acts as if done by me to all intends and purposes. And I, the undersigned, undertake that I or my duty authorized agent would appear in Court on all bearings and will inform the Advocates for appearance when the case is called.

And I, the undersigned, do hereby agree not to hold the advocate or the substitute responsible for the result of the said case. And I, the undersigned, do hereby agree that in the event of the whole or part of the fee agreed by me to be paid to the advocates remaining unpaid they shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settled is only for the above case and above court. I hereby agree that once the fee is paid I will not be entitled for the refund in any case whatsoever.

And I, the undersigned, do hereby agree that I shall not claim any compensation nor the Advocates shall be liable for any compensation if he/she fails to appear in the Court or fails to conduct or withdraw from the case due to non-payment of fee as per settlement or for reason of any request/call given by Bar Association of Councils.

IN WITNESS WHEREOF, I/We do hereunto set my/our hand to those presents the contents of which have been understood by us on this day 6th of December 2024.

Accepted subject to the term of fee.


ADVOCATES 6.12.24.


CLIENT

Deputy Commissioner
Wokha, Nagaland

mail

DC Wokha

Fwd: Reply to Notice in compliance to OA.NO.156/2024/EZ Order- Reg**From :** DC Wokha <dcwok-ngl@gov.in>

Thu, Oct 03, 2024 10:56 PM

Subject : Fwd: Reply to Notice in compliance to
OA.NO.156/2024/EZ Order- Reg**To :** wokhaddma <wokhaddma@gmail.com>**From:** "Judicial Section" <ngtjudicial-kolkata@gov.in>**To:** "DC Wokha" <dcwok-ngl@gov.in>**Sent:** Thursday, October 3, 2024 1:57:12 AM**Subject:** Re: Reply to Notice in compliance to OA.NO.156/2024/EZ Order- Reg

Sir,

You are requested that affidavit should be file through E-filing.

--
Regards/सादर

Judicial Section न्यायिक अनुभाग,
National Green Tribunal / राष्ट्रीय हरित अधिकरण,
Eastern Zone Bench / पूर्वी क्षेत्रीय न्यायपीठ,
New Town, Kolkata / न्यू टाउन, कोलकाता - 700161
Ph./संपर्क - 033-2324 0089
Email: ngtjudicial-kolkata@gov.in

--- On Thu, 03 Oct 2024 12:03:26 +0530 **DC Wokha <dcwok-ngl@gov.in>** wrote ---

Madam/ Sir,

Kindly find herewith the file attached with this mail.

Regards & thanks.

O/o the Deputy Commissioner,
Wokha, Nagaland 797111